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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(OS) 158/2020

ASHOK ARORA

..... Plaintiff

Represented by: Mr.Rakesh Tiku, Sr.Advocate with
Mr.Arun Batta and Ms.Neha Kumari,
Advocates.

versus

SUPREME COURT BAR ASSOCIATION & ANR..... Defendants

Represented by: Mr.Rajiv Nayar and Mr.Arvind
Nigam, Sr.Advocates with Mr.Kartik
Nayar, Mr. Rishi Agarwala,
Advocates for defendant No.1/SCBA.
Ms.Rajdipa Behura, Mr.Preet Pal
Singh and Mr.Saurabh Sharma,
Advocates for defendant No.2/Bar
Council of India.

CORAM:

HON'BLE MS. JUSTICE MUKTA GUPTA

ORDER

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03.07.2020

The hearing has been conducted through Video Conferencing.

I.A. 5152/2020 (exemption from filing original and typed copies, affirmed affidavits and court fees)

1. At this stage plaintiff is exempted from filing affidavits in support of the plaint as also the application and the court fees. However, the same be filed within 72 hours of the resumption of the normal Court functioning.
2. Clear copies, original/certified copies, if any, be filed within four weeks.
3. Application is disposed of.

CS(OS) 158/2020

I.A. 5151/2020 (under Order XXXIX Rule 1 and 2 CPC)

1. Plaintiff be registered as a suit.
2. Issue summons in the suit and notice in the application.
3. Learned counsels for defendant No.1 and defendant No.2 accept notice.
4. At the outset, learned Senior counsels for defendant No.1 state that as per the list of dates itself the plaintiff had filed a petition before Hon'ble Supreme Court, copy whereof and the orders passed thereon have not been placed on record.
5. Learned Senior counsel appearing for the plaintiff states that the copy of the petition and the applications filed before the Hon'ble Supreme Court as also the order if any passed thereon will be filed within one day with advance copies to learned counsel for the defendants.
6. Written statement and reply to the application be filed within three weeks.
7. Replication and rejoinder affidavit be filed within one week thereafter.
8. List the suit and application for hearing on 6th August, 2020.
9. Order be uploaded on the website of this Court.

MUKTA GUPTA, J.

JULY 03, 2020

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